

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
HIMALAYAN MINERAL WATERS PRIVATE LIMITED

| RELEVANT PARTICULARS | | |
|----------------------|---|--|
| 1. | Name of corporate debtor | Himalayan Mineral Waters Private Limited |
| 2. | Date of incorporation of corporate debtor | 20-11-1990 |
| 3. | Authority under which corporate debtor is incorporated / registered | ROC Uttarakhand |
| 4. | Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U15520UR1990PTC012483 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | Regd. Office: 404, 4 th Floor, Divine Apartments, Near S, Tans School Jadugar Road, Roorkee, Haridwar, Uttarakhand-India 247667. Principal Office: C-1/1, Industrial Area, Selakui, Dehradun, Uttarakhand, India, 248001 |
| 6. | Insolvency commencement date in respect of corporate debtor | 03-06-2024 (Order uploaded on 04.06.2024) |
| 7. | Estimated date of closure of insolvency resolution process | 30-11-2024 |
| 8. | Name and registration number of the insolvency professional acting as interim resolution professional | Name : Bhoopesh Gupta Regn. No : IBBI/IPA-001/IP-P-01468/2018 - 2019/12271 |
| 9. | Address and e-mail of the interim resolution professional, as registered with the Board | <u>Address:</u> 645A/533B, Janki Vihar Colony, Sector- I, Prabhat Chauraha, Jankipuram ,Lucknow, Uttar Pradesh-226031 <u>Email :</u> cabhoopesh@rediffmail.com |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional | <u>Address:</u> 8/28, 3 rd Floor, W.E.A, Abdul Aziz Road, Karol Bagh, New Delhi -110005 <u>Email :</u> cirp.hmwpl@gmail.com |
| 11. | Last date for submission of claims | 18-06-2024 |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | Not Applicable |
| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable |
| 14. | (a) Relevant Forms and (b) Details of authorized representatives are available at: | Web link: https://ibbi.gov.in/en/home/downloads Physical Address: Not Applicable |



Notice is hereby given that the National Company Law Tribunal, Allahabad Bench, has ordered the commencement of a corporate insolvency resolution process of the Himalayan Mineral Waters Private Limited on 03-06-2024 (order uploaded on 04.06.2024).

The creditors of Himalayan Mineral Waters Private Limited, are hereby called upon to submit their claims with proof on or before 18-06-2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Bhoopesh Gupta
Interim Resolution Professional
Himalayan Mineral Waters Private Limited
Reg No : IBBI/PA-001/IP-P-01468/2018 -2019/12271
AFA Valid upto 14-Dec-24

Date : 06.06.2024

Place : New Delhi

FORM NO. INC-26 (Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014) Before the Central Government Northern Region In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014 AND In the matter of Kroy Healthcare Private Limited having its registered office at D-236 A Ground Floor, Gali No.-09, Near - Bhud Mandir, Laxmi Nagar, Delhi-110092...Petitioner

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting held on 18/04/2024 to enable the company to change its Registered Office from "NCT of Delhi" to "State of Uttarakhand"

Date: 18/04/2024 Place: Delhi Kumar Prashant Director DIN: 06743772

DSS 45-46, Sector 21C Market Faridabad, Haryana - 121003

POSSESSION NOTICE [SECTION 13(4)] (For Immovable property)

Whereas: The undersigned being the Authorised Officer of the Canara Bank under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 20-12-2023 calling upon the borrower Mrs. Shakuntla Wo Laxmi Ram to repay the amount mentioned in the notice, being Rs.6,67,982.91 (Rupees Six Lakh Sixty Seven Thousand Nine Hundred Eighty Two and Ninety One paise only) within 60 days from the date of receipt of the said notice.

Date: 06-06-2024 Place: Faridabad Authorised Officer, Canara Bank

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that part and parcel of House No. 68/1 measuring 50 Sq. Yds. forming part of Rect. No. 31, Killa No. 23 situated at Bhagat Singh Colony, Mauza Ballabgarh District Faridabad Bounded: By North: Remaining part of Plot No. 68. By South: Property of Jeevan Ram, By East: Rasta. By West: Other Property.

Date: 06-06-2024 Place: Faridabad Authorised Officer, Canara Bank

PUBLIC NOTICE (Under Section 102(1) & (2) of the Insolvency and Bankruptcy Code, 2016 FOR THE ATTENTION OF THE CREDITORS OF MR. KAWALJIT SINGH, PERSONAL GUARANTOR

RELEVANT PARTICULARS

Table with 2 columns: S.No., Name of creditor/personal guarantor, and Details of order/insolvency commencement date in respect of Debtors/Personal Guarantors to Corporate.

Notice is hereby given that the Hon'ble National Company Law Tribunal, New Delhi, Bench II, has ordered the commencement of an Insolvency Resolution Process of Mr. Kawaljit Singh, Personal Guarantor on 17.05.2024 on an application filed by State Bank of India ("SBI") as its default as Personal Guarantor to borrowings of SBI Hydracaps Pvt.Ltd.

Date: 06.06.2024 Place: New Delhi Resolution Professional Vivtek Parti

In the matter of Mr. Kawaljit Singh IBBI Reg No. : IBBI/NPA-001/PP-PO0813/2017-18/11376 AFA valid till 22.11.2024

SMFG INDIA CREDIT COMPANY LIMITED (formerly Fullerton India Credit Company Limited)

Corporate Office: 10th Floor, Plot No. 101,102 & 103, 2nd North Avenue, Maker Masity, Bandra Kurla Complex, Bandra (E), Mumbai - 400051

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice of 15 days for Sale of Immovable Asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of SMFG India Credit Co. Ltd. (Formerly Fullerton India Credit Co. Ltd.)/Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on 28/06/2024 at 11:00 am to 01:00 pm (with unlimited extensions of 5 minute each), for recovery of Rs.77,70,308.28 / (Rupees Seventy Seven Lakh Seventy Thousand Three Hundred Eight and Twenty Eight Paise Only) and further interest and other expenses thereon till the date of realization, due to Fullerton India Credit Company Limited/Secured Creditor from the Borrowers and Guarantor(s) namely 1) ARUN KUMAR TIWARI 2) RAM NIWAS TIWARI 3) SHANTI DEVI 4) ABHISHEK KUMAR TIWARI.

The reserve price will be Rs. 67,50,000/- (Rupees Sixty Seven Lakh Fifty Thousand Only) and the Earnest Money Deposit (EMD) will be Rs. 6,75,000/- (Rupees Six Lakh Seventy Five Thousand Only). The last date of EMD deposit is 27.06.2024.

For further details please contact at Ameen Kumar ameen.kumar@fullertonindia.com +91 8655987810 & Harmani Jolly Harmani.Jolly@fullertonindia.com +91 8655901470.

ADITYA BIRLA HOUSING FINANCE LIMITED

Registered Office: Indian Rayon Compound, Varanasi, Gujarat-362266 Branch Office-Aditya Birla Housing Finance Limited:-Unit No. 301/301-A, 3rd Floor, Platina Tower, M.G. Road, Sector-28, Village Sikandarpur, Tehsil Wazirabad, District Gurugram-122022.

APPENDIX IV [See Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002] Possession Notice (for Immovable Property)

Whereas the undersigned being the authorized officer of Aditya Birla Housing Finance Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 has issued a Demand notice dated 18-03-2024 calling upon the borrowers Mantu Das, Nirmala Devi, mentioned in the notice being by Rs. 16,28,423.54/- (Rupees Sixteen Lac Twenty Eight Thousand Four Hundred Twenty Three and Fifty Four Paise Only) within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and to the public in general that the undersigned has taken Possession of the property described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said Act. read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 4th day of June of the year, 2024.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Aditya Birla Housing Finance Limited for an amount of Rs. 16,28,423.54/- (Rupees Sixteen Lac Twenty Eight Thousand Four Hundred Twenty Three and Fifty Four Paise Only) and interest thereon. Borrower's attention is invited to the provisions of Sub-section 8 of Section 13 of the Act, in respect of Stime available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All That Piece And Parcel Of The Property Measuring 00 Bigha 01 Biswa 01 Biswasi, (60 Sq. Yds.), Comprising At Khehwal/Khatoni No. 110 Bearing Kitee - 15(43-11), Land Measuring 43 Bigha 11 Biswa And No Biswasi Share To Extend Of 22/17420 E. 109 00 Bigha 01 Biswa 02 Biswasi, Khehwal No 101/229, Comprised Under Khasra No. 109 (1-11), 110(1-1), 111(3-5), 112(1-15), 113(5-12), Kitta 5, Land Measuring 13 Bigha 04 Biswa, Share To Extend Of 2/2820 I.E. 00 Bigha 00 Biswa 02 Biswasi Total Land Measuring 00 Bigha 01 Biswa 04 Biswasi, Situated At Village: Btina, Hadabst No. 153, Tehsil: Kalka, District: Panchkula, Haryana-134109, And Bounded As: East: Other House, West: Street, North: Street, South: House Of Mr. Sanjeev Kumar.

Date: 04/06/2024 Authorised Officer Aditya Birla Housing Finance Limited

NORTHERN RAILWAY CORRIGENDUM Ref: I Tender Notice No. 11/2024-2025 dated 08.05.2024 I Tender No. 15245057B due on 26.06.2024. 01. In reference to above tender, two new documents have been added. 02. In reference to above tender, the due date has been extended from 05.06.2024 to 26.06.2024. All other terms and conditions remain unchanged. The corrigendum has been published on website www.ireps.gov.in 1669/2024 SERVING CUSTOMERS WITH A SMILE

DSS 45-46, Sector 21C Market Faridabad, Haryana - 121003

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The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under section 13 (4) of the said Act, read with Rule 8 & 9 of the said Rule on this 31st day of May of the year 2024.

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Canara Bank for an amount of Rs.30,28,320.21/- (Rupees Thirty Lakh Twenty Eight Thousand Three Hundred Twenty One Paise only) (in words) as on 11.12.2023 and interest thereon.

The borrower's attention is invited to the provisions of Section 13 (8) of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Western-Northern portion of Shop No. 94 area measuring 61 sq. yards situated at Mauja Ballabgarh(New Anaj Mandi) Tehsil Ballabgarh Distt. Faridabad in the name of Lalit Kumar Mittal S/o Sh. Munshi Lal. Bounded: On the North by: Road, On the South by: Road, On the East by: 94 (part of property), On the West by: Shop No. 93.

Date: 06-06-2024 Place: Faridabad Authorised Officer, Canara Bank

Public Notice For E-Auction Cum Sale (Appendix - IV A) (Rule 8(6))

Sale of Immovable property mortgaged to IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-HFL) Corporate Office at Plot No. 38, Udyog Vihar, Phase-IV, Gurgaon-122015 (Haryana) and Branch Office at: 30/30E, Upper Ground Floor, Shivaji Marg, New Delhi - 110002

1. Mr. Suresh Kumar 13-Jun-2023 & Rs.21,53,717/- (Rupees Twenty One Lakh Fifty Three Thousand Seven Hundred Seventy One Only)

2. Mrs. Mamta S S Manpower 13-Jun-2023 & Rs.25,000/- (Rupees Twenty Five Thousand Only)

1. Mr. Piyush Jain, 2. Mr. Meena Jan, 3. Mrs. Pranjal Jain, 4. Piyush Fashion Kumar (Prospect No IL10104845) 06-Jul-2023 & Rs.21,85,667/- (Rupees Twenty One Lakh Eighty Five Thousand Six Hundred Sixty Seven Only)

1. Mr. Subhash Kumar, 2. Mrs. Khusboo, 3. Subhash Kumar (Prospect No IL10118879) 10-Oct-2023 & Rs.18,53,620/- (Rupees Eighteen Lakh Fifty Three Thousand Six Hundred and Twenty Only)

1. Mr. Anand Kumar, 2. Mrs. Anju Devi, 3. Mrs. Gauri Shrivastava (Prospect No IL10246003) 20-Nov-2023 & Rs.18,80,005/- (Rupees Eighteen Lakh Eighty Thousand and Five Only)

1. Mr. Ramkishan, 2. Mrs. Veena, 3. Ramkishan Agr (Prospect No IL10140119) 19-Jul-2023 & Rs.24,37,774/- (Rupees Twenty Four Lakh Thirty Seven Thousand Seven Hundred Seventy Four Only)

1. Mr. Pooja Porwal, 2. Mr. Avinash Porwal (Prospect No IL10127855) 10-Oct-2023 & Rs.15,48,814/- (Rupees Fifteen Lakh Eight Hundred Eighty Four and Eight Only)

1. Mr. Rahul Gupta, 2. Mrs. Simran (Prospect No IL10043483) 22-May-2023 & Rs.19,61,934/- (Rupees Nineteen Lakh Six Hundred and Ninety Three Only)

1. Mr. Arun Kumar, 2. Bajrang Traders, 3. Mrs. Pooja (Prospect No IL10075243) 07-Aug-2023 & Rs.14,57,498/- (Rupees Fourteen Lakh Fifty Seven Thousand Four Hundred Ninety Eight Only)

1. Miss. Sangeeta, 2. Mr. Manish Singh (Prospect No IL10065340) 13-Jun-2023 & Rs.28,68,963/- (Rupees Twenty Eight Lakh Six Hundred Eighty Three Thousand Six Hundred and Three Only)

1. Mr. Ram Kumar Sharma, 2. Mrs. Kiran Bala, 3. Mrs. Sunita (Prospect No 955334, 954190) 21-Apr-2023 & Rs.18,65,239/- (Rupees Eighteen Lakh Six Hundred and Fifty Three Only)

1. Mr. Kamal Kant, 2. Mrs. Namta Tripathi (Prospect No 7763737) 10-Oct-2023 & Rs.22,00,177/- (Rupees Twenty Two Lakh One Hundred and Seventy Seven Only)

1. Mr. Ranjeet Singh, 2. Mrs. Rajeshwari Devi (Prospect No 765962) 18-Nov-2023 & Rs.11,09,513/- (Rupees Eleven Lakh Nine Thousand Five Hundred and Thirteen Only)

1. Mr. Raju Boliya, 2. Mrs. Jyoti Boliya (Prospect No IL10237296) 10-Oct-2023 & Rs.16,3658/- (Rupees Sixteen Lakh Three Hundred Sixty Eight and Eight Only)

1. Mr. Rajesh Kumar Jha, 2. Mrs. Archana (Prospect No 784762, 881753, 932559) 09-Oct-2023 & Rs.15,57,910/- (Rupees Fifteen Lakh Five Hundred and Seventy Nine Only)

1. Mr. Mithlesh Kumar, 2. Mrs. Priti Devi, 3. Ms. Mithlesh Kumar (Prospect No IL10290225) 18-Nov-2023 & Rs.7,64,448/- (Rupees Seven Lakh Sixty Four Thousand Four Hundred and Forty Eight Only)

1. Mr. Manish Kumar, 2. Mrs. Shiksha Devi, 3. Shiksha Provisional Store Traders (Prospect No IL10317780) 16-Sep-2023 & Rs.19,84,191/- (Rupees Nineteen Lakh Eighty Four Thousand One Hundred and Ninety One Only)

1. Mr. Surenדר, 2. Mrs. Pooja Kumar, 3. Mrs. Sushma (Prospect No IL10372964) 08-Aug-2023 & Rs.25,52,082/- (Rupees Twenty Five Lakh Fifty Two Thousand Eighty Two Only)

1. Mrs. Rajesh Kumar, 2. Mr. Rajesh Kumar (Prospect No IL10199296) 08-Sep-2023 & Rs.15,23,360/- (Rupees Fifteen Lakh Twenty Three Thousand Three Hundred and Sixty Only)

1. Mr. Irfan Ali, 2. Mrs. Tabassum, 3. Tabassum (Prospect No IL10317780) 11-May-2023 & Rs.9,31,675/- (Rupees Nine Lakh Thirty One Thousand Six Hundred and Seventy Five Only)

1. Mr. Pramod Shukla, 2. Mrs. Rashmi Devi (Prospect No IL10169730) 14-Aug-2023 & Rs.17,16,648/- (Rupees Seventeen Lakh Sixteen Thousand Six Hundred and Forty Eight Only)

1. Mr. Sumit Chandra, 2. Mrs. Neelam Chandra (Prospect No 897573) 16-Sep-2023 & Rs.19,84,191/- (Rupees Nineteen Lakh Eighty Four Thousand One Hundred and Ninety One Only)

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1. Mr. Irfan Ali, 2. Mrs. Tabassum, 3. Tabassum (Prospect No IL10317780) 11-May-2023 & Rs.9,31,675/- (Rupees Nine Lakh Thirty One Thousand Six Hundred and Seventy Five Only)

1. Mr. Pramod Shukla, 2. Mrs. Rashmi Devi (Prospect No IL10169730) 14-Aug-2023 & Rs.17,16,648/- (Rupees Seventeen Lakh Sixteen Thousand Six Hundred and Forty Eight Only)

1. Mr. Sumit Chandra, 2. Mrs. Neelam Chandra (Prospect No 897573) 16-Sep-2023 & Rs.19,84,191/- (Rupees Nineteen Lakh Eighty Four Thousand One Hundred and Ninety One Only)

1. Mr. Surenדר, 2. Mrs. Pooja Kumar, 3. Mrs. Sushma (Prospect No IL10372964) 08-Aug-2023 & Rs.25,52,082/- (Rupees Twenty Five Lakh Fifty Two Thousand Eighty Two Only)

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF HIMALAYAN MINERAL WATERS PRIVATE LIMITED

RELEVANT PARTICULARS

Table with 2 columns: S.No., Name of corporate debtor, and Details of order/insolvency commencement date in respect of corporate debtor.

Notice is hereby

